

[Shri Y. B. Chavan]

6. Thirdly, this House has to bestow its attention on the problem of indirect financial assistance by foreign agencies to individuals and organizations of various descriptions in India. The indirect assistance takes many forms, such as large commissions on sales of literature imported from abroad, subventions paid out of trade earnings by bilateral understanding between commercial enterprises and recipient organisations, and excessive advertisement charges, translation fees etc. There is also some information that funds are transferred to individuals from abroad through illicit remittances. Special cells are being created in the Intelligence Bureau and in the Directorate of Enforcement in the Ministry of Finance for undertaking a closer scrutiny of remittances, conversion etc. of foreign currency to discourage clandestine foreign financial assistance. As regards other forms of indirect assistance, efforts are being made to enforce rigorously the existing provisions of law to curb malpractices.

7. I would request this Honourable House to bear in mind that the issues raised by the discussions that have taken place in the House during the last two years have an important bearing on the functioning of our institutions in general and political institutions in particular. In our view it would not be appropriate to discuss these vital issues from the point of view of oppor- tioning blame among the political parties. The single most important issue before the House is: What should be done to ensure that our parliamentary institutions, political organisations, academic and other voluntary organisations working in important areas of national life, are able to function in a manner consistent with the values of a sovereign democratic republic.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : The statement may be circulated to Members.

MR. SPEAKER : Naturally, it will be circulated.

12.33 hours.

STATEMENT CLARIFYING REPLIES
TO HALF-AN-HOURS DISCUS-
SION RE FACT LTD.

THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM AND

CHAMICALS AND MINES AND
METALS (SHRI D. R. CHAVAN) : Sir,
in the course of my replies to the Half an
Hour Discussion regarding Fertilizers and
Chemicals, Travancore Ltd. in the Lok
Sabha on 23.4.1969, I *inter alia* stated as
under :

"I am not prepared to accept their
demand that this should be referred
to CBI when a Parliamentary Com-
mittee is seized of the matter."

According to the information which has
come to my notice after I had made the
said statement, I would like to clarify that
though Government have not referred any
matter relating to Fertilizers and Chemicals,
Travancore Ltd. for investigation by
by the Central Bureau of Investigation, the
CBI on their own are looking into certain
complaints received by them against the
Managing Director of the company. I
make this Statement in order to clarify the
position.

12.34 hrs.

ENLARGEMENT OF APPELLATE
(CRIMINAL) JURISDICTION OF THE
SUPREME COURT BILL.

ELECTION OF MEMBER TO SELECT
COMMITTEE

SHRI A. N. MULLA (Lucknow) : I beg
to move :

"That this House do appoint Shri
Tulsidas Dasappa to the select Com-
mittee on the Bill to enlarge the
apellate jurisdiction of the Supreme
Court in regard to criminal matters
vice Shri K. Hanumanthaiya resi-
gned".

MR. SPEAKER : The question is :

"That this House do appoint Shri
Tulsidas Dasappa to the Select Com-
mittee on the Bill to enlarge the
apellate jurisdiction of the Supreme
Court in regard to criminal matters

vice Shri K. Hanumanthaiya resigned".

The motion was adopted.

12.34 hrs.

PRESIDENT (DISCHARGE OF FUNCTIONS) BILL—*contd.*

MR. SPEAKER : Now, we shall take up further consideration of the following motion moved by Shri Y. B. Chavan on the 13th May, 1969, namely :—

"That leave be granted to introduce a Bill to provide for the discharge of the functions of the President in certain contingencies".

Yesterday, I had given a ruling in regard to the recommendation of the President.

I have received the following communication from the hon. Minister :

"The Vice-President acting as President having been informed of the subject-matter of the proposed Bill recommends under Article 117 (1) and (3) of the Constitution of India the introduction of the President (Discharge of Functions) Bill, 1969, to the Lok Sabha and also recommends to the Lok Sabha the consideration of the Bill".

SHRI NATH PAI (Rajapur) : I had written to you...

श्री मधु लिमये (मुंजर) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है।

MR. SPEAKER : I thought that yesterday I had given my ruling on all *vyavasthas* and every *vyavastha* was gone through, and today the House will be allowed to vote on the motion. Now, I am not prepared to allow any further discussion to be started on it again.

श्री मधु लिमये : अध्यक्ष महोदय, नये प्वाइन्ट्स हैं...

MR. SPEAKER : Yesterday I had given enough time. Now, I am not going to allow

any more points of order or *vyavastha ka prashnan*. I shall now put the motion to the vote of the House.

श्री मधु लिमये : नये मुद्दे आयेगे तो व्यवस्था कैसे नहीं आयेगी। अध्यक्ष महोदय, माफ कीजिएगा, मैं बड़े अदब से कहना चाहना हूँ...

MR. SPEAKER : After all, yesterday, I allowed every Member.

श्री मधु लिमये : ठीक है, अध्यक्ष महोदय, लेकिन...

MR. SPEAKER : When I am on my legs, I do not want other hon. Members to stand.

श्री मधु लिमये : यह तो बिलकुल नया प्रस्ताव है, इसलिए इसके बारे में नई व्यवस्था है।

SHRI TENNETI VISWANATHAM (Visakhapatnam) : The points which I want to raise are different from the points which have been raised so far.

MR. SPEAKER : That may be so, Yesterday, the points of order had been raised and I had given my ruling on them. Suppose the hon. Member Shri Tenneti Viswanatham raise to points today, and tomorrow somebody else wants to raise two points then there will be no end to it. There must be some limit somewhere. After all, the Chair should not be made to feel that Government cannot introduce any Bill at all. Now, I am putting the motion to the vote of the House.

The question is :

"That leave be granted to introduce a Bill to provide for the discharge of the functions of the President in certain contingencies".

The motion was adopted.